

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE
BENCH AT CHENNAI

APPLICATION NO 189 OF 2017(SZ)

R.Gokulraj
Advocate,
No.197/8, J.N.Road,
Oil Mill, Tiruvallur 602001.

...

Applicant

-Vs-

1. The Government of Tamil Nadu,
Rep. by its Secretary,
Municipal Administration and Water Supply Department,
Fort. St. George,
Chennai – 600 009.
2. The Commissioner of Municipal Administration,
Ezhilagam Annex, 6th Floor,
KamarajarSalai,
Chennai – 600 009.
3. The District Collector,
Tiruvallur.
4. The Tamil Nadu Pollution Board,
Rep. by its Member Secretary,
No.76, Anna Salai,
Guindy, Chennai.
5. District Environmental Engineer,
No.41, Judges Colony, Periyakuppam,
Tiruvallur -602001.
6. The Chief Engineer,
Tamil Nadu Water Supply and Drainage Board
No.8, 1st East Main Road,
Gandhi Nagar,
Vellore-631006.
7. The Municipal Commissioner,
Tiruvallur Municipality,
Tiruvallur.


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8. The Chief Engineer,
Water Resources Department,
Chennai-600 005....Respondents.

Report Filed by the 7th RESPONDENT

I, M. Karumariappan, son of D. Manivannan, Hindu aged about 53 years, now working as Municipal Commissioner In Charge, Tiruvallur, now temporarily come down to Chennai to sworn this affidavit, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Commissioner of the Tiruvallur Municipality, the 7th Respondent herein and well conversant with the facts of the case from the connected files.

2. I submit that I have been given a copy of the Report of the Joint Committee pursuant to the previous directions issued on 21-05-2021 have been submitted before this Honourable Tribunal.

3. It is submitted that the Report shows that the Sewage Treatment Plant of this respondent which has been established as per the CTE issued by the TNPCB and the said CTE sets out that the discharge for the treated water is the PutlurEri.

4. Subsequently due to the present Application being filed, the method of discharge has been changed to a different place that is downstream of the Putlur Checkdam by the NOC dated 04-09-2020 of the PWD. Therefore the project for laying the CI Pipeline has been prepared and submitted to the Government. The DPR was forwarded by the Office of the 2nd Respondent and forwarded to the First respondent by Letter dated 19-07-2021.


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5. The matter was placed before the Empowered Committee for Capital Grant under the Municipal Administration & Water Supply Department and in its meeting dated 17-12-2021, the grant of Rs 953.93 Lakhs has been approved. This communication dated 24-12-2021 was received and the DPR has been sent to the regional Engineer in the Office of the Regional Director of Municipal administration, Chengalpet by this respondents letter dated 13-01-2022 and the same has been forwarded to Chief Engineer, office of the Commissioner of Municipal Administration for Technical sanction by the Regional Director of Municipal Administration, Chengalpet by letter dated 20-01-2022 and Technical Sanction was also granted Commissioner of Municipal Administration by his order dated 16-05-2022. Now steps were taken by this respondent to notify the Tender as per the Tender Transparency requirements and the work order will be issued after following the Rules.

6. The time period for completion of the work from the date of issue of work order is 6 months. Prior to the same the requirements for publication of tender and necessary period for the receipt of tenders and processing of the tenders will require about 2 Months. A total period 8 Months will be time period for the completion of the project of construction of the pipeline for the discharge beyond the PutlurCheckdam.

7. As the treated Water from the STP is meeting the requisite standards for Inland surface water fit for Agricultural uses, it is submitted that the present Discharge into the PutlurEri does not cause any environmental pollution.


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8. The Water analysis report of the PCB for the samples taken various dates shows that the parameters are within the abovesaid standards.

Hence I therefore prayed that this Hon'ble Tribunal may be pleased to dismiss the application No.189 of 2017 and thus render justice.

VERIFICATION

I, Karumariappan, Municipal Commissioner In Charge, Tiruvallur Municipality, do hereby verify that the contents of above Paragraphs are true to the best of my knowledge and are believed to be true on legal advice and that I have not suppressed any material fact.

Verified at Chennai on this the 19th day of May, 2022.


COMMISSIONER
TIRUVALLUR MUNICIPALITY
7THRESPONDENT.



TAMILNADU POLLUTION CONTROL BOARD
District Environmental Laboratory, Ambattur.

Report of Analysis

ROA No: 1994/2021-2022

Dated : 04 02 2022

1. Nature and No. of Sample(s) : One Number of Sample
2. Date of Collection : 28.01.2022
3. Sample Code No. and Point of Collection : SK 22-134 - CSTP Outlet - Treated

Sl.No	Parameters	DEE Code	SK 22-134
		Lab Code	1994
		Unit	1
1	pH		7.45
2	Total Suspended Solids	mg/l	18
3	B O D at 27°C for 3 Days	mg/l	6

2.8015
4/2
Deputy Chief Scientific Officer
DEL, Ambattur.

6/2/22

**BEFORE THE NATIONAL
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O. A. No. 189 of 2017 (SZ)

REPORT AS ON 18-05-2022

**M/S.P.SRINIVAS (828/1994)
N.K. PONRAJ (2263/2009)
R.PURUSHOTHAMAN (263/2011)**

COUNSEL FOR 7TH RESPONDENT.

Cell No. 94862 04469